

HIGH COURT OF MADHYA PRADESH, BENCH AT INDORE

M. Cr. C. No.55132/2021

(Lakhan S/o Late Shri Bagdiram Choudhary Vs. State of M. P.)

- 1 -

Indore, dated 03/12/2021

Shri Saaransh Jain, learned counsel for the applicant.

Shri Mukesh Sharma, learned Panel Lawyer for the respondent / State.

This is the second repeat bail application filed under Section 439 of Cr.P.C. by the applicant, who is in custody since 01/08/2020 in connection with Crime No.377/2020 registered at Police Station Ajad Nagar, District Indore (M.P.) for the offence punishable under Section 489(क), 489(ग), 489(घ) of the Indian Penal Code, 1860 read with Section 25 of the Arms Act.

After arguing at length, learned counsel for the applicant seeks leave of this Court to withdraw the bail application.

Prayer is allowed.

Accordingly, the second bail application filed under Section 439 of Cr.P.C. is dismissed as withdrawn.

Certified copy as per rules.

(VIVEK RUSIA)
J U D G E

Tej